

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 969/MP/2025

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003, inter alia, seeking a direction to the Respondents, to make payment to the Petitioner of Rs. 24,79,57,740/- along with late payment surcharge of approx. Rs. 12.08 Crore (calculated upto 31.08.2025) towards reimbursement of additional expenditure incurred by it on account of ash transportation expenses incurred by the Petitioner during the period from April 2017 till March 2022.

Petitioner : Korba Power Limited

Respondent(s) : PTC India Limited & Another

Date of hearing : **23.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deepak Khurana, Advocate, KPL
Shri Anurag Vats, Advocate, KPL
Shri Ravi Kishore, Advocate, PTC
Ms. Deepti Dash, Advocate, PTC
Shri Yash Soni, Advocate, MPPMCL

Record of Proceedings

The matter was called out for a hearing through virtual mode.

2. At the outset, the learned counsel for the Respondent, MPPMCL, sought two weeks' time to file its reply in the matter. The learned counsel for the Petitioner opposed the said request and submitted that similar adjournments had been sought by the Respondent on earlier occasions.

3. The Commission, after hearing the parties, permitted the Respondent, MPPMCL, as a last opportunity, to file its reply, on or before **10.7.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **24.7.2026**.

4. The Petition shall be listed for hearing on **4.8.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

